

Sugar Mill-owners in U.P.

109. Shri S. M. Banerjee: Will the Minister of Food and Agriculture be pleased to state:

(a) whether the profits earned by the Sugar Mill-owners in U.P. in 1960-61 are more than the profits earned in 1959-60; and

(b) if so, the profits earned in these two years?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) and (b). The information is not available. Factories have different accounting years which close from 31st March to 31st October. Section 210 of the Companies Act, 1956 as recently amended, allows six months' time for the compilation of balance-sheets after the close of the accounting year and sometimes extension of time is also granted by the Registrar of Companies.

Employees who lost jobs in General Strike

110. { Shri S. M. Banerjee:
Shri Tangamani:

Will the Minister of Transport and Communications be pleased to state:

(a) whether all cases of those employees who lost their jobs after or during 1960 General Strike have been considered;

(b) if so, number of those who have since been reinstated;

(c) number of those who are still suspended;

(d) number of those whose appeals have been turned down; and

(e) number of cases still pending with U.P.S.C.?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) No, some cases are still under consideration.

(b) 958.

(c) 7.

(d) 15.

(e) 3.

Travel Agencies

111. Shri Rajendra Singh: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that a number of travel agencies advertise travel concessions and other amenities but do not keep up their promises and *bona fide* travellers are put to difficulties in the foreign countries;

(b) whether any complaints have been received against such agencies recently;

(c) if so, what is the number of such recognised travel agencies; and

(d) what action has been taken against them?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) to (d). No such complaint pertaining to travel agencies recognised by the Department of Tourism has come to the notice of the Government. However, it is understood that the Police authorities are proceeding against an unrecognised travel agency in Delhi which had come to the adverse notice of the Police.

दुर्गम क्षेत्र समिति

११२. श्री भक्त दर्शन : क्या खाद्य तथा कृषि मंत्री ८ अगस्त, १९६१ के अतारंकित प्रश्न संख्या २३३ के उत्तर के संबंध यह बताने की कृपा करेंगे कि :

(क) दुर्गम क्षेत्र समिति की सिफारिशों पर प्रत्येक राज्य सरकार ने अब तक क्या कार्यवाही की है, क्या उस पर प्रकाश डालने वाला एक विवरण सभा-पटल पर रखा जायेगा ; और

(ख) स्वयं केन्द्रीय सरकार ने उस रिपोर्ट की सिफारिशों को कार्यान्वित करने के बारे में कौन से कदम उठाये हैं ?

कृषि उपमंत्री (श्री मो० वें० कृष्णप्पा) :

(क) दुर्गम क्षेत्र समिति की "गोपनीय" रिपोर्टों को छोड़ कर, समस्त रिपोर्टें संसद् पुस्तकालय में हैं। राज्य सरकारों। प्रशासनों ने इन सिफारिशों के आचार पर